

SUPREME COURT OF INDIA

State of Punjab

Vs.

Bhagwan Singh

C.A.No.6659 of 2000

(M.Jagannadha Rao and M.B.Shah JJ.)

16.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Respondent appointed as probationer. Discharged during probation on belief that he was unlikely to prove a good police officer. Supreme Court held that when a probationer is discharged during probation after assessment of his work then Order of discharge cannot be held to amount to stigma.